

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2959
ANSWERED ON:13.12.2005
EXCESSES COMMITTED BY STF
Senthil Dr. Raman

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Sadhsivam panel set up to inquire the excesses committed by the Special Task Force to nab the Veerappan has submitted its recommendations;
- (b) if so, the details thereof; and
- (c) the action taken by the Government on the recommendations?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL)

(a) to (c): Yes, Sir. The Sadashiva Panel had in their main observations and recommendations, inter-alia, stated that the Special Task Force should have been formally notified their jurisdiction for exercise of police powers, by the State Governments of Tamil Nadu and Karnataka, persons arrested under TADA and kept in prison for a long period of time should have had their cases reviewed by the State Screening Committee in time, confessions under Section 32 of the Prevention of Terrorism Act (POTA) should be recorded only by a police officer of a competent rank who is not directly connected with the investigation or its supervision, excesses committed by the Special Task Force had violated human rights which cannot be justified and there should be an inbuilt mechanism to guard against such excesses which had been committed by the Special Task Force, mandatory judicial enquiry should be held in all cases of encounters, proper communication equipment should be provided to the Special Task Force, police recruitment should also be done from tribal areas in order to secure the goodwill of the villagers and their involvement in law enforcement, payment of compensation to victims of allegations of excesses, to TADA detenues who remained in jail for long time without their cases have been properly reviewed by the State Review Committee and to families of persons shown as killed in suspicious circumstances. The NHRC has forwarded the Sadashiva Panel Report to the Governments of Karnataka and Tamil Nadu to indicate the action they proposed to take on various recommendations made by Justice A.J. Sadashiva Panel. The comments of the Governments of Tamil Nadu and Karnataka have been received by the Commission which has directed that these may be transmitted to the complainants along with a copy of the recommendations of the Sadashiva Panel.